

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

RAJYA SABHA
UNSTARRED QUESTION NO-506
TO BE ANSWERED ON 29/11/2024

INCLUSION OF INELIGIBLE BENEFICIARIES UNDER PM-KISAN

506 MS. SUSHMITA DEV:

Will the Minister of Agriculture and Farmers Welfare be pleased to state:

- (a) the total number of ineligible beneficiaries under Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) in Assam since its inception;
- (b) whether it is a fact that out of ₹ 567.41 crore released, only ₹ 1.37 crore (0.24 per cent) has been recovered from ineligible beneficiaries under PM KISAN, if so, the total amount recovered till date in Assam, district-wise; and
- (c) whether it is also a fact that 11.3 lakh ineligible beneficiaries were found to be untraceable i.e. 72.54 per cent out of the 15.5 lakh farmers under PM KISAN, if so, the total number of traced ineligible beneficiaries in Assam till date, district-wise?

ANSWER

MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE
(SHRI RAMNATH THAKUR)

(a) to (b): The PM-KISAN scheme is a central sector scheme launched in February 2019 to supplement the financial needs of land-holding farmers. Under the scheme, a financial assistance of Rs 6,000/- per year is transferred in three equal instalments, into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode. As per operational guidelines of the Scheme, States/UTs are mandated to identify and verify the eligible beneficiaries under the scheme and upload the details of eligible farmers including land records, linking of Aadhaar with their bank accounts and e-KYC for successful transfer of the benefits to the farmers. Benefits of the scheme are transferred to the beneficiaries through Direct Benefit Transfer (DBT) mode, based on the verified data received from the States/UTs on the PM-KISAN portal.

The Government of India has disbursed over Rs 3.46 lakh Cr in 18 installments since inception of the scheme. Out of which in Assam, about 35.99 lakh beneficiaries have received the benefits of the Scheme amounting to Rs. 6,274.58 Cr. so far.

The scheme initially started on a trust-based system, where beneficiaries were registered by the states on self-certification basis. Initially, Aadhaar seeding was also relaxed for some of the States including Assam. Later on, to address this, several technological interventions were introduced, including integration with PFMS, UIDAI, and the Income Tax Department. Further, land seeding was made mandatory along with Aadhaar based payment and e-KYC. The farmers, who could not complete these mandatory criteria, were marked as ineligible by the States/UTs including the Assam. Since inception of the Scheme, 17.93 lakh farmers of the Assam have been marked as ineligible. As and when these farmers complete their mandatory requirements, they become eligible to receive the benefits of the scheme along with their due installments, if any. As on 20th November, 2024, there are 19.77 lakh eligible farmers in Assam.

(c): Recoveries from ineligible farmers marked due to income tax payee, higher income groups, Govt. employees etc. have been initiated by the concerned State Governments. A total of Rs. 335 Cr. has been recovered from the ineligible beneficiaries including Assam, so far across the country.